

F.No. 01/69/12/33/2018-O & M / 1044
Government of India
Ministry of Commerce & Industry
(Department of Commerce)
Directorate General of Foreign Trade

Udyog Bhawan, New Delhi-110011
Dated: 06.09.2018


O&M Instruction No. 05 /2018

Subject: **Reorganization of Regional Authorities of DGFT** - regarding

With the approval of the Competent Authority, it has been decided to revise the territorial jurisdiction of the following Regional Authorities with immediate effect:

Sl. No.	Name of the Regional Authority	Revised Territorial Jurisdiction	Remarks
1.	Ludhiana	Punjab excluding the following districts: (i) Roop Nagar (Ropar) and (ii) Sahibzada Ajit Singh Nagar	RA, Amritsar merged in RA, Ludhiana
2.	Mumbai	(i) Maharashtra excluding the area which are under the jurisdiction of RA, Pune and RA, Nagpur. (ii) Daman (iii) Dadra and Nagar Haveli (iv) Goa	RA, Goa merged in RA, Mumbai
3.	Chennai	(i) Tamil Nadu except the areas which are under the jurisdiction of RA, Madurai and RA, Coimbatore; (ii) Union Territory of Puducherry, Karaikal, Mahe and Yanam.	RA, Puducherry merged in RA, Chennai

2. The RA, Amritsar, RA, Goa, & RA, Puducherry would cease to be operational with immediate effect. **Zonal RAs shall ensure that an extension office is maintained either in the existing premises or District Industry Centre till further order and the same may be notified by a Trade Notice to avoid any inconvenience to trade during transition period.**


(Seikhomang Kipgen)
Dy. Director General of Foreign Trade
E-mail: s.kipgen@nic.in

To

1. PSO of Commerce Secretary, Department of Commerce, Udyog Bhawan, New Delhi.
2. All officers/Sections of DGFT
3. Zonal offices/ Regional offices of DGFT
4. Guard file.